

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**LOK SABHA
UNSTARRED QUESTION NO. 974**

Answered on December 02, 2024/ Agrahayana 11, 1946 (Saka)

Contingency Funds to State Governments

974. Shri Yogender Chandolia:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government provides Contingency funds to State Governments for the use of District Magistrates of States for unforeseen expenditure, if so, the details thereof; and
- (b) the amount released by the Government in the year 2022-23 for Delhi, Uttar Pradesh, Rajasthan and Haryana?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a): No, Sir. However, as per Article 267(2) of the Constitution of India, a Contingency Fund in the nature of an imprest is established by the Legislature of a State. The said Fund is placed at the disposal of the Governor of the State to enable advances to be made for meeting unforeseen expenditure.

(b): Does not arise in view of the (a) above.
